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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 98 of 1993

J.P.Tripathi Applicants.

Versus

Union of India & ors. Respondents.

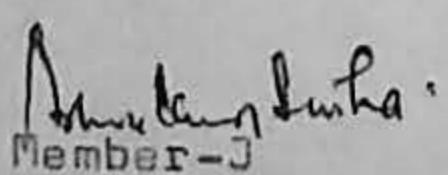
Hon'ble Mr. K.Obayya, Member-A

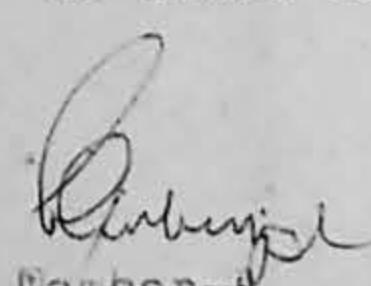
Hon'ble Mr. A.K.Sinha, Member-J

(By Hon'ble Mr. K.Obayya, Member-A)

The applicant has approached the Tribunal for quashing the punishment order passed by the disciplinary authority dated 13.5.1992. Against the punishment order the applicant has preferred appeal. The appellate authority has issued a notice to the applicant for enhancement of punishment. The applicant has not submitted his reply to the same, and the appeal consequently has not been disposed of. In as much as the disciplinary matter is still pending, it is premature for us to interfere in the matter; we consider that the application can be disposed of with suitable direction to the respondents to dispose of the appeal of the applicant. Accordingly we direct the respondents to dispose of the appeal, preferred by the applicant within three months from the date of communication of this order and the applicant should cooperate with the appellate authority and submit his representation within one month from the date of communication of this order.

This application is disposed of as above at the admission stage itself. No order as to cost.


Member-J


Member-A